

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**IA 1534/2024 IN C.P. (IB)/3457(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

**NAME OF THE PARTIES:      CORPORATION BANK V/s TRIMAX IT**  
**INFRASTRUCTURE AND SERVICES LTD**

Under Section 7 Sec 60(5) of IB Code, 2016

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**ORDER**

1. Adv. Rakesh Gupta for the Erstwhile Resolution Professional is present and Adv. Ravi Rattesar a/w Shraddha Talkar for the EPFO Applicant is also present.
2. Ld. Counsel for the Applicant informs that the appropriate application for impleading the Monitoring Committee has been filed, however, it is to be numbered. Interim Relief, if any granted shall continue to remain in force.
3. List this matter on **31.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/